

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

IB-579(PB)/2017

IN THE MATTER OF:

SRS Finance Limited	APPLICANT / PETITIONER
Vs		
Madhav Billions & Jewellers Pvt. Ltd.	RESPONDENT

SECTION:

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 21.12.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Ms. Sweta Bajaj, Advocate

ORDER

Learned Counsel has not been able to serve the respondent as per the order dated 08.12.2017 which requires Dasti Process. One final opportunity is granted to the petitioner to serve by Dasti Process to the Respondent.

List for 17th January, 2018


CHIEF JUSTICE M. M. KUMAR
PRESIDENT


DEEPA KRISHAN
MEMBER (TECHNICAL)